[9 March, 2006]

**RAJYA SABHA** 

(b) Does not arise.

(c) Does not arise.

## Jhuggies and encroachments in Gole Market

1910. SHRI DHARAM PAL SABHARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of jhuggi and encroachments have come up on Government colonies particularly DIZ area Gole Market;

(b) whether Government propose to remove the same; and

(c) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Yes, Sir.

(c) As per existing policy, jhuggi dwellers are to be paid compensation and relocated by the MCD Slum Wing. An estimate amounting to Rs. 157.25 lakhs was sanctioned in 2004-05 to relocate jhuggies existing in DIZ area. This amount will be paid by CPWD to the MCD after MCD confirms availability of land for relocation of the jhuggies.

## Gyms in DDA colonies

1911. SHRI RAJKUMAR DHOOT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that DDA has decided to do away with the idea of providing gyms in colonies;

(b) if so, the details thereof;

(c) if so, the useful purpose that would be served by such a decision; and

(d) whether it is not the social responsibility of Government to provide infrastructure conducive to healthy society?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIAJAY MAKEN): (a) to (d) The Delhi Development

## RAJYA SABHA

Authority (DDA) has reported that it has not decided to do away with further development of multi-gyms and swimming pools in green areas. It has further informed that while it will continue to provide these facilities for the public, it has a proposal to develop such facilities on Build, Operate and Transfer (BOT) basis, since establishing these facilities is a viable proposition in the private sector.

## Environmental clearance for Vasant Kunj shopping malls

1912. SHRI R. K. ANAND: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Supreme Court in its order dated 19th August, 1997 stated that DDA was required to abide by all the conditions of obtaining the environmental clearance from the statutory authorities as required by law;

(b) whether the DDA did not implement the court's order and allowed the construction of shopping malls in Vasant Kunj, New Delhi; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (c) The Supreme Court's vide order dated 19th August, 1997 in Special Leave Petition No. 8960 of 1997, filed by Unisons Hotels Ltd. had directed that the petitioner, *i.e.* M/s. Unisons Hotels Ltd. and all other similarly situate in the constraint area of 92 hectare falling outside the project area of 223 hectare are required to abide by all the conditions of clearance from Environmental Authorities, including taking measures necessary for checking pollution and complying with all other requirements of law.

The Delhi Development Authority (DDA) has reported that the directions of the Hon'ble Supreme Court have been incorporated in the layout plan of the constraint area. Some of the building plans of plots disposed off by the DDA in this area have been sanctioned, with the condition that lessee shall submit the environmental clearance within the given time-frame.